

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 12th RESPONDENT

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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,
Aged About 64 years occ: Organic farmer,
R/o H.No. 183, Sadashiva Heavens,
PeddaAmberpet village, Abdullapurmet Mandal,
Ranga Reddy district, Telangana -501505.
Mobile No:9391013054
Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,
Age About 26 years, H.No.2-6,
Chinna Ravirala, Abdullapurmet Mandal,
RangareddyDist, Telangana-501505.
Mobile No. 9666905777
Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,
Union Ministry of Environment, Forest &CC,
Indira Paryavaran Bhavan,
New Delhi-110003.
Phone: 011 24695262,24695265
Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For M/s. KRC INFRA PROJECTS

K. Suresh
Proprietor

ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.12

I, K.Swathi, Rep by its Proprietor of M/s. KRC INFRA PROJECTS MINE & STONE CRUSHER, having office at Sy No 268, Bandaraviryal H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony ESI, Hyderabad-500038, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 12th Respondent herein i.e., **M/s. KRC INFRA PROJECTS MINE & STONE CRUSHER** herein and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.12:-

3. It is to submit that the Respondent No.12 herein is engaged in the business of operating an independent Stone Crusher and Rough stone & Road Metal Quarry at Sy. No.268 Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana.

Allegations raised by the Applicant as against Respondent No.12

4. I further submit that, the applicant has raised the following allegation as against the Respondent No. 12 in paragraph 6(i) of the original application

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and the same is extracted below for the convenience of this Hon'ble Tribunal.

**F. Respondent No. 12, Krc Infra Projects, Bandaraviryala(V),
Abdullapurmet(M):**

*(i) No Environmental clearance and Consent to Operation &
Establishment.*

*(ii) No Show cause notice was issued for non-compliance of Board
standards.*

(iii) Issued Closure Orders.

**Reply of the Respondent No.12 as against the allegations raised by the
Applicant:-**

5. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board.

**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN
RESPECT OF RESPONDENT NO.12:**

5. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 12 and 13, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

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Proprietor

Findings of the TSPCB as against the Crusher:-

R-12 M/s. KRC Infra Projects, Sy. No. 268, Chinnaravirala (V),

Hayathnaqar (M), Rangareddy District.

1. The Board has issued CFO of the Board to the Industry vide order dated 02.03.2022 for Stone Metals (40 mm, 20 mm & 12 mm) – 70 TPD & Robo Sand 108 TPD, which is valid up to 31.12.2027.
2. The Board has issued closure order to the industry for non-compliance of Board conditions vide order dated 26.03.2021. Subsequently, the Board issued Temporary Revocation of Closure Orders with certain conditions. The crusher has provided cladding to the vibrating screen to arrest the dust emissions.
3. The crusher has not provided closed dust bunker to store the stone dust. The crusher has not provided MS Sheets to belt conveyors.
4. The crusher has provided water meter to assess the water consumption.
5. The crusher has provided green mesh along the boundaries on 3 sides instead of wind breaking walls.

For M/s. KRC INFRA PROJECTS

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Proprietor

6. *The crusher has provided water sprinklers at dust emanating sources viz., conveyor belts, hopper, crusher, screens etc. to mitigate the fugitive emissions.*
7. *The crusher has laid metal roads within the premises.*
8. *The crusher has not laid BT Road / CC Road from mine to crusher.*
9. *The crusher has developed green belt in vacant places but not 33%.*
10. *The crusher has provided green mesh to the dust belt conveyor*

It is respectfully submitted that Serial No.3 has already been complied with by the Respondent herein, and therefore, there is no non-compliance of the directions by the Project Proponent as alleged by the applicant.

Findings of the TSPCB against the quarry:-

R-12 (A) M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry), Sy. No. 268, Bandaraviryala (Chinnaravirala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District

1. *M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry) has obtained Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA), T.S. vide EC Order No. SEIAA/TS/OL/RRD-231/2018, dated*

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Proprietor

19.03.2018 for mining of Rough Stone & Road Metal – 21,336.0 m³/annum.

2. The mine has obtained CFO of the Board vide order dated 07.05.2018 with a validity period up to 30.04.2023.

3. It is a semi-mechanized open cast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the mine is estimated as 13 years. The total mine lease area is 5.038 Ha (Ac. 12.45), i.e., Ac. 6.0 in A-Zone (Block No. 9A) & Ac. 4.0 in B-Zone (Block No. 9B) and Ac. 2.45 in Common area in Bandaraviryala Mining Zone.

4. The mine has provided water sprinklers to suppress the dust generated from haul roads, mine working faces, etc., during the mining operation and due to plying of the vehicles.

6. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. 1921-RR-I/TSPCB/ZO-HYD/CFE/2018 dated 07.05.2018 (ANNEXURE-1), issued **Consent for Establishment (CFE)** in favor of 12TH Respondent for establishing a stone metal quarry in Sy. No.268 Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana. Pursuant thereto, the 12TH Respondent obtained **Consent for Operation (CFO) No.220822940575** dated 02.03.2022 (ANNEXURE-2), which is valid up to 30.12.2027, issued by the Member Secretary, TSPCB.

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7. It is further submits that, the 12th Respondent, M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry), has duly obtained **Environmental Clearance (EC)** from the State Level Environment Impact Assessment Authority (SEIAA), Telangana, vide Order No. SEIAATS/OL/RRD-231/2018 dated 19.03.2018, **(ANNEXURE-A3)** permitting mining of Rough Stone and Road Metal to the extent of 21,336.0 m³ per annum, valid upto 19.03.2033(15years).
8. Futhermore, the Environmental Clearance was granted after due scrutiny of all statutory requirements and environmental safeguards. Therefore, the allegations of the Applicant that the 12th Respondent is operating without Environmental Clearance are false, misleading, and intended to misguide this Hon'ble Tribunal. The Applicant has deliberately suppressed the fact of the valid EC in force and misled the Hon'ble Court, whereas the 12th Respondent has been operating strictly within the framework of law and in compliance with all conditions stipulated in the said EC.
9. Also, **Quarry Lease** granted on behalf of the 12th Respondent vide proceedings dated 13.04.2022, which evidences the lawful grant of lease for carrying out quarrying operations **(ANNEXURE-A4)**
9. I respectfully submit that the Joint Committee constituted by this Hon'ble Tribunal, in its report dated 22.04.2022, has categorically observed that ***"the Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no***

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illegal quarrying is noticed." In view of this unambiguous finding, it is evident that no excess mining, encroachment, or violation of the lease conditions has been committed by 12th Respondent.

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.12 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary cost.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary cost insofar as the allegations raised against Respondent No.12 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For M/s. KRC INFRA PROJECTS

K. Swathi
Proprietor

VERIFICATION

I, K.Swathi, Rep by its Proprietor M/s. KRC INFRA PROJECTS MINE & STONE CRUSHER Sy No 268, Bandaraviryal H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony ESI, Hyderabad-500038, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For M/s. KRC INFRA PROJECTS

K. Swathi
Proprietor

RESPONDENT NO.12



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy No TS No 1 Part,
Block - C, Ward No 91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No.1021-RR-I/TSPCB/ZO-HYD/CFE/2018 281

Date:07.05.2018

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. KRC Infra Projects (5.038 Ha Rough Stone & Road Metal Quarry), Sy.No.268, Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:
1. Industry's CFE application received through TSOCMMS on 11.04.2018 at TSPCB, RO-I, Rangareddy District.
 2. TSPCB, RO-I, Rangareddy District verification report date 01.05.2018, received by Zonal Office, Hyderabad on 01.05.2018.
 3. CFE Committee meeting held on 02.05.2018 at TSPCB, Zonal Office, Hyderabad.

• • •

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Mining of Rough Stone & Road Metal Quarry activity over an extent of 5.038 Ha as mentioned below, with a proposed project cost of Rs.50 Lakhs (Rupees Fifty Lakhs only).

| Sl.No. | Product & Capacity |
|--------|---|
| 1. | Mining of Rough Stone & Road Metal - 21,336 m ³ /Annum (Over an extent of 5.038 Ha) |

2. As per the application, the above activity is to be located Sy.No.268, Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District.
3. The above site was inspected by the Assistant Environmental Engineer, T.S.Pollution Control Board, Regional Office-I, Rangareddy District on 26.04.2018 and found that the industry is surrounded by East: Existing Quarries; West: Existing Quarries; North: Existing Quarries; South: Existing Quarries.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer-I, Rangareddy District and recommendation by the CFE Committee meeting held on 02.05.2018 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

7/5/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
Smt. K.Swathi, Partner,
M/s. KRC Infra Projects
(5.038 Ha Rough Stone & Road Metal Quarry),
H.No.2-3-534/1A/1, Plot No.27,
Sai Nagar Colony, ESI, Hyderabad - 506 001

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$

$$\text{KVA} = \text{Total generation capacity, } h = \text{Height of building where DG Set is installed.}$$
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Andhra Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office-I, Rangareddy District regularly.
3. The industry shall carry out only semi-mechanized open casting mining and shall carryout mining of rough stone & road metal quarry in an area of 5.038 Ha only.
4. After breaking the mineral into required size by drilling and blasting it shall be directly loaded into the trucks.
5. Wet drilling method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
6. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
7. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
8. The industry shall scrupulously comply with conditions stipulated by the SEIAA, (State level Environment Impact Assessment Authority) in the Environmental Clearance order dated 19.03.2018.
9. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Total Consumption (KLD) |
|--------|---------------------------|-------------------------|
| 1. | Dust Suppression | 1.7 KLD |
| 2. | Process | 0.5 KLD |
| 3. | Development of green belt | 1.8 KLD |
| 4. | Domestic | 1.1 KLD |
| | Total | 5.0 KLD |

10. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Total generation (KLD) |
|--------|-----------------------|------------------------|
| 1. | Domestic | 1.1 KLD |
| | Total: | 1.1 KLD |

11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.

- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Govt. to control the noise to the prescribed levels.
 14. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
 15. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 16. The Solid wastes generated shall not exceed the following breakup quantities:

| S. No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal |
|--------|------------------------|--|--------------------|
| -- | -- | -- | -- |

17. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
18. The rock waste shall be dumped in the dump yard towards north-western side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
19. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
20. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
21. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
22. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
23. The industry shall stack the top soil properly with proper slope with adequate measures.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
27. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
31. The industry shall comply with all the directions issued by the Board from time to time.

32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

M.H.L.
7/5/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. KRC Infra Projects
(5.038 Ha Rough Stone & Road Metal Quarry),
Sy.No.268, Bandaraviryala (Chinnaraviryala) (V),
Abdullapurmet (erstwhile Hayathnagar) (M),
Rangareddy District.



TELANGANA STATE POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Website: tspcb.cgg.gov.in

CONSENT ORDER (RENEWAL)
 ORANGE CATEGORY

Consent Order No: 220822940575

Dt.02.03.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. KRC Infra Projects is located at Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

| Outlet No. | Outlet Description | Max Daily Discharge (KLD) | Point of Disposal |
|------------|--------------------|---------------------------|-----------------------------------|
| 1 | Domestic | 1.0 | Septic tank followed by soak pit. |

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

| S. No | Product | Capacity |
|-------|-------------------------------|----------|
| 1 | Robo Sand | .108 TPD |
| 2 | Stone Metal (40mm,20mm ,12mm) | 70 TPD |

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consents is valid for a period ending with the 31st December,2027.

Sd/-
 MEMBER SECRETARY

To
 M/s. KRC Infra Project,
 Sy.No.268, Chinnaravirala (V),
 Hayathnagar (M), Rangareddy District

///T.C.F.B.O///

Bub Giri

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt.06.07.2017 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt.06.07.2017 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 15.0 KLD

| S.No | Purpose | Quantity |
|------|------------------------------------|----------|
| 1 | Process washings (water spraying) | 10.0 KLD |
| 2 | Domestic | 2.0 KLD |
| | Green belt | 3.0KLD |
| | Total: | 15.0KLD |

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs.60,000/- for a period upto 31.03.2022.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall complete maintain elevated closed bunker for collection of dust within one month as committed vide Ir dt: 09.02.2022.
10. The industry shall maintain metal roads for the ease of the movement of vehicles.
11. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall operate after obtaining revocation of closure order.
14. The industry shall maintain water meters at borewell to assess the raw water consumption.
15. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
18. The industry shall take necessary measures to control fugitive emissions.
19. The industry shall take all precautionary and safety measures during process operations.
20. The industry shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
23. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
24. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. KRC Infra Project,
Sy.No.268, Chinnaravirala (V),
Hayathnagar (M), Rangareddy District

///T.C.F.B.O///

B. V. B. G. S. K. S.

SENIOR ENVIRONMENTAL ENGINEER (FAC)

Telangana State
Government of IndiaMinistry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REQD. POST WITH ACK. DUE

Order No. SEIAA/TS/OL/RRD-231/2018.

Dt: 19.03.2018

Sub: SEIAA, Telangana - 5.038 Ha. Rough Stone & Road Metal Quarry of M/s. KRC Infra Projects, Sy. No. 268 of Bandaraviryala (Chinnraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted online on 06.02.2018 (proposal no. SLA/TG/MIN/72744/2018) received on 09.02.2018 seeking Environmental Clearance for the proposed Rough Stone & Road Metal Quarry in favour of M/s. KRC Infra Projects, Sy. No. 268 of Bandaraviryala (Chinnraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District. It was reported that the nearest human habitation viz., Pillalpalli (V) exists at a distance of about 2.1 km from the mine lease area. It was also reported that nearest water body i.e., Pillalpalli Lake exists at a 1.96 km and nearest RF i.e., Dacharam RF exists at a distance of 4.5 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum capacity of the project is as follows:

Mining of Rough Stone & Road Metal - 21,336.0 m³/annum

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 13 years. The total mine lease area is 5.038 Ha. (Ac. 12.45) i.e., Ac. 6.0 in A-Zone (Block No. 9A) & Ac. 4.0 in B-Zone (Block No.9B) and Ac.2.45 in Common area in Bandaraviryala Mining Zone.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on 16.02.2018. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 25 Ha. as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice Dt. 06.05.2017 for a period of 15 years; Approved Mining Plan; Lr. dt. 15.02.2018 of ADMG, Rangareddy District informing that no quarry leases are existing within 500m from the proposed mine lease area; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 05.03.2018 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, the SEIAA, Telangana hereby records prior Environmental Clearance to the project as mentioned at Para no. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

- a) Air Pollution:-
- I. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
 - II. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species like Neem, Ganuga, Ficus, etc., having more foliage / green cover to absorb dust and other particles around mining area, in consultation with local DFO. The proponent shall Geo-tag all the saplings planted.
 - III. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

Scanned by CamScanner

iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Crusher platform will be covered with GI sheets to arrest any dust emission.
- Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

vi. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

viii. The proponent shall take all precautionary measures for safety of Human & Animal life in the immediate vicinity of the Mine w.r.t. their mining activity as Blasting operations are involved.

ix. Fencing shall be provided all around the working mine area.

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 5.0 KLD. Out of that, 1.7 KLD for used for Dust Suppression, 0.5 KLD is used for Process, 1.8 KLD is used for development of greenbelt and 1.1 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The entire excavated area shall be back filled and afforested.
- ii. Separate area shall be demarcated for overburden, if any and refilling.
- iii. The following measures are to be adopted to control erosion of dumps, if any:-
 - Retention/tee walls shall be provided at the foot of the dumps, if any.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.

- iv. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- v. The proponent shall not dump any waste from their Mining activity outside their mine lease area under any circumstances and shall take all precautionary measures to avoid entry / dumping of any waste from their Mining activity into the nearest water bodies, if any.
- B. General Conditions:
- i. This order is valid for a period of 13 years OR the expiry date of mine lease period issued by the Government of Telangana OR life of the mine, whichever is earlier. It was reported that the life of the mine is 13 years.
 - ii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
 - iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
 - iv. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. KRC Infra Projects.
 - v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
 - vi. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
 - vii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
 - viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; TSPCB and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.
 - ix. Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Regional Office to MoEF&CC, GoI, Chennai.
 - x. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 - xi. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
 - xii. Personnel working in dusty areas should wear protective respiratory devices. They should also be provided with adequate training and information on safety and health aspects.
 - xiii. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
 - xiv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (Capital cost of Rs. 5.0 lakhs & Recurring cost of Rs. 2.03 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai and TSPCB.
- xvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xviii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- xix. The proponent shall obtain all other mandatory clearances from respective departments.
- xx. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxiii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Smt. K. Swathi, Partner,
M/s. KRC Infra Projects (5.038 Ha. Rough Stone & Road Metal Quarry),
H.No. 2-3-534/1A/1, Plot No. 27,
Sai Nagar Colony, ESI,
Hyderabad - 506001
Ph. No. 9885253445

//T.C.F.B.O//

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY::
RANGAREDDY DISTRICT
(Present: Sri R. PRAVEEN M.G. ASSISTANT DIRECTOR)

Proceedings No.7423/S/2007

Dt:13-04-2022

Sub: Mines & Quarries - Quarry Lease for Stone & Metal over an extent of Ac.6.0 (Block No.10A); Ac.4.0 (Block No.10B) and common area of Ac.2.45 covering total extent of Acres 12.45 in Sy.No.268 of Chinnaraviryala Village, Abdulapurmet Mandal, Rangareddy District held by M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar for the period upto 07.05.2023 - Inclusion of Gravel/Morrum as additional mineral in the existing Quarry Lease deed - Supplementary Quarry Lease deed executed - Work Order - Issued - Regarding.

- Ref: 1. Deputy Director of Mines & Geology, Hyderabad Proceedings No.1069/Q-I(1)/2016, dt:17-03-2022.
2. Lr.No.Nil., dt:13-04-2022 from M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar.

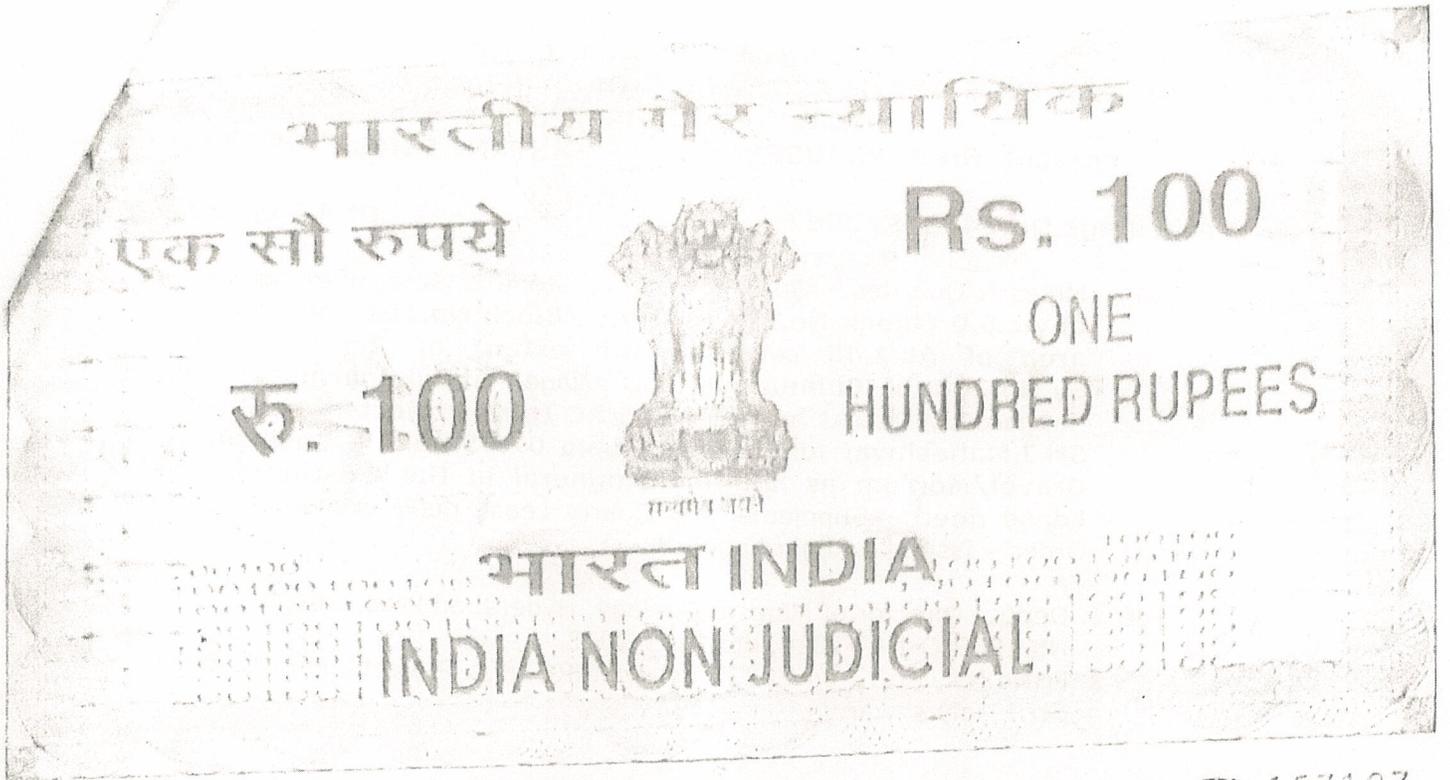
ORDER:

Sanction is hereby accorded to quarry Gravel/Morrum as additional mineral in the existing Quarry Lease for Stone & Metal over an extent of Ac.12.45 in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District held by M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar for the quarry lease period upto 07-05-2023 as per Rule 28(1) of TSMC Rules, 1966 read with the covenant (8) & (14) condition of lease deed in Form G and also subject to satisfaction of T.S.M.M.C. Rules, 1966 and latest amendments thereon.

The Lessee shall maintain all the records and accounts in the form prescribed by the Government. The Lessee should submit quarterly returns in Form "C" as prescribed under rule 28 (3) of T.S.M.M.C Rules 1966, so as to reach the Asst. Director of Mines & Geology, Rangareddy and Deputy Director of Mines & Geology, Hyderabad by 5th of every succeeding month. The Lessee shall obtain dispatch permits from the Asst. Director of Mines & Geology, Rangareddy District regularly and transport the mineral along with valid Transit Forms and also follow the conditions imposed in the original grant order.


Asst. Director of Mines & Geology,
Rangareddy District.

- To:
M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar, H.No.2-3-534/1/A/1, Plot No.27, Sri Nagar Colony, GSI Post, Nagole, Hyderabad.
Copy submitted to the District Collector, RR Dist., for favour of kind information.
Copy submitted to the Director of Mines & Geology, Hyderabad alongwith supplementary lease deed for favour of information.
Copy submitted to the Deputy Director of Mines & Geology, Hyderabad along with supplementary lease deed for favour of information.
Copy to the Tahasildar, Abdullapurmet Mdl, R. R. District for information.
Copy submitted to the Director Mines & Safety, Region No.2, 7th Floor, CGO Towers, Kavadiguda, Secunderabad - 500080.



తెలంగాణ తెలంగాణ TELANGANA
 ST No. 1576 Date 13/4/22 Rs. 100/-
 Sold to J. Maheshwar
 S/o J. Komalraiah R/o Hyd
 From Whom KRC Infra Projects

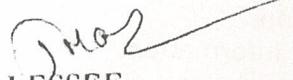
D. PADMAKAsha (AN 157193)
 Lic No. 16-02-M of 2011, Ren No. 02/01/2020 to 31/12/2022
 R/o 2-2-116/26, Tilak nagar, New Nallakunta, Hyderabad-44
 Ph No: 9848154839, 9948169

**Supplementary Lease Deed for inclusion of Gravel/Morru
 additional Mineral
 FORM - G
 [See Rule 8]
 Form of lease (minor minerals) to private persons**



This indenture made the 13th Day April-2022 between the Governor of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar, H.No.2-3-534/1/A/1, Plot No.27, Sai Nagar Colony, GSI Post, Nagole, Hyderabad (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Contd...


 LESSEE


 ASST. DIRECTOR OF MINES & GEOLOGY,
 RANGAREDDY DISTRICT

Supplementary Lease Deed for inclusion of Gravel/Morrum as
additional Mineral

FORM - G
[See Rule 8]

Form of lease (minor minerals) to private persons



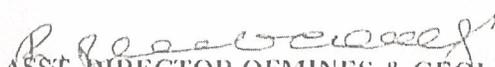
This indenture made the ^{9th} 13... Day April-2022 between the Governor of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and M/s.KRC Infra Projects, Mg. Partner Sri.J.Maheshwar, H.No.2-3-534/1/A/1, Plot No.27, Sai Nagar Colony, GSI Post, Nagole, Hyderabad (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Telangana on application in [sealed Tender-cum-public Auction] of the lands in the Rangareddy District for the purpose of quarrying for Rough Stone & Road Metal and Gravel/Morrum and has deposited with the Asst. Director of Mines & Geology, Rangareddy District the sum of Rs.2,52,000/- as security for the due to faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

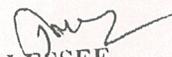
And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the [knocked down amount] dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows:-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of Chinnaraviryala in the Sub-registration District of Abdullapurmet and registration District of Rangareddy District in Telangana being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.


LESSEE


ASST. DIRECTOR OF MINES & GEOLOGY,
RANGAREDDY DISTRICT

2. These are included in the said demise and for the purposes thereof following liberties:-
- (1) To get from the said demised pieces of land.
 - (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.
 - (3) Generally to do all things which shall be convenient or necessary for getting the **Rough Stone & Road Metal and Gravel/Morrum** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.
3. There are excepted and reserved to the lessor out of this demise:-
- (1) All earth minerals and other substances not hereinbefore expressly authorized to be got from the demised pieces of land by the lessee.
 - (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstructions shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for the un expired period upto 07th May-2023 determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government:-
- (1) The yearly dead rent of *Rs.1,00,000/-* per Hect in respect of the said demised pieces of land.
 - (2) A seigniorage fee of *Rs.65/- for Rough Stone & Road Metal per Metric Tonne and Rs.20/- for Gravel per Metric Tonne* in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage
7. It is hereby agreed and declared that in regard to the said [knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

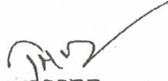

LESSEE


ASST. DIRECTOR OF MINES & GEOLOGY,
RANGAREDDY DISTRICT

- (i) The said dead rent of *Rs.2,52,000/-* shall be paid without any deduction on the *1st of March* in every year in advance.
- (ii) The said seigniorage fee of *Rs.65/- for Rough Stone & Road Metal per Metric Tonne and Rs.20/- for Gravel per Metric Tonne* shall be paid before the same is removed from the said demised pieces of land.

8. The lessee hereby covenants with the lessor as follows:

- (1) To pay the [knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
(2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four percent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrears of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for *Rough Stone & Road Metal and Gravel/Morrum* carefully to remove the surface soil to a depth of at least..... metres and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer].
- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.


LESSEE


ASST. DIRECTOR OF MINES & GEOLOGY,
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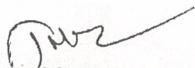
- (7) That the lessee shall keep correct accounts, in such form as the Asst. Director of Mines & Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Asst. Director of Mines & Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Asst. Director of Mines & Geology concerned who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all order and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Asst. Director of Mines & Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Asst. Director of Mines & Geology cut down or injure any timber or tress on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the Departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.


LESSEE


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- (13) That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of substantial material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three metres along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Deputy Director of Mines & Geology] and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate [the Director of Mines & Geology] the discovery of such new minerals and obtain his permission within a period of thirty day from the date of the working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.
- (18) That the [knock-down amount]/dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the Marble Development and Conservation Rules, 2002, respectively.
- (21) (a) The lessee shall follow and effect the provisions of Labour laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.


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(b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metaliferrous Mine Regulations, 1961.

(c) If the lessee violates the provisions as stipulated above and having confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity.

9. The lessor hereby covenants with the lessee that on the lessee paying the [knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulation herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

(9-A). Government reserves the right:-

- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice;
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons

10. It is hereby expressly agreed as follows:-

(1) If any part of the [knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at anytime thereafter to declare to whole or any part of the said security deposit of Rs.2,52,000/- to be forfeited and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.

(2) The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damages done by the such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same

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**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 12TH RESPONDENT
DATED 11.12.2025**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 12th Respondent